

HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 179 /UHC/Admin. A /2017

Dated: July // , 2017.

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Chief Justice has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.

Rule No.	Existing Rule	Amendment
Rule 20(c)	<p>(1) By deputation of an officer of Higher Judicial Service or by promotion from amongst the Deputy Registrars and P.P.S.</p> <p>Notwithstanding anything contained hereinabove, any Joint Registrar may also be appointment by the Chief Justice as he deems fit and expedient.</p> <p>Notwithstanding anything contained herein before the incumbent to the post of Joint Registrar must be a Law Graduate of a recognized University.</p>	<p>(1) By promotion from amongst the Deputy Registrars and P.P.S.</p> <p>Notwithstanding anything contained hereinabove, any Joint Registrar may also be appointment by the Chief Justice as he deems fit and expedient.</p> <p>Notwithstanding anything contained herein before the incumbent to the post of Joint Registrar must be a Law Graduate of a recognized University or must pass the Judicial Test held by the High Court.</p> <p>Provided further that the person must have worked as Deputy Registrar or Principal Private Secretary for a period of one year.</p> <p>Provided further that the Chief Justice will have the power to relax the requirement of the period of one year.</p>

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-
Registrar General

No. 316 /UHC/Admin. A /2017

Dated: July // , 2017.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S./ P.A. to Hon'ble Judges of the Court with the request to place the notification for His Lordships kind perusal.
3. Principal Secretary (Law) cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.
5. P.S./ P.A. to the Registrar General.
6. All the Deputy Registrars of the Court.
7. Head Bench Secretary of the Court.
8. Head Private Secretary of the Court.
9. All the Assistant Registrars of the Court.

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10. All the Section Officers of the Court.
11. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.
12. System Analyst of the Court.
13. I/c N.I.C. High Court of Uttarakhand, Nainital.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
15. Guard file.


Assistant Registrar
(Admin. A)